Trade Agreement with Korea

- † *312. PROF. R.B.S. VARMA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:
- (a) whether it is a fact that Korea is proposing to sign a trade agreement with India;
 - (b) if so, the details thereof; and
- (c) what are the main conditions of the trade agreement and also the time-limit set for the trade between the two countries?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI MURASOLI MARAN): (a) to (c) There already exists a Trade Agreement between India and Republic of Korea (South Korea). This agreement was signed in 1974 providing *inter alia* for maximising trade between the two countries, giving full consideration to the suggestions of either side for promoting trade, according Most Favoured National treatment in matters relating to trade, promoting technical co-operation for economic development and payments in US Dollers or Pound Sterling or any other convertible currencies acceptable to both countries. As regards the validity of the Agreement, it continues to be in force from year to year unless either party gives to the other at least 90 days' written notice of its intention to terminate the agreement.

PSUs in Maharashtra

- *313. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of HEAVY INDUSTIRES AND PUBLIC ENTERPRISES be pleased to state:
- (a) the number of Central public sector units in Maharashtra, districtwise:
 - (b) the number of PSUs making profiMoss, unit-wise;
 - (c) the reasons for their sickness, if any;

[†] Original notice of the question was received in Hindi.